

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:2581

ANSWERED ON:26.08.2013

CONSERVATION OF RIVERS LAKES

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**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) the details of the funds allocated to various agencies for implementation of programmes relating to prevention of pollution in rivers, lakes and ground water all over the country during the last three years and the current year;
- (b) whether the said funds was spent effectively, efficiently and economically for the purpose for which it was allotted;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the steps taken by the Government to ensure proper utilisation of funds meant for prevention of pollution?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) State-wise details of funds released by the Ministry during the last three years and current year for prevention of pollution and conservation of rivers and lakes under the National River Conservation Plan (NRCP) and National Lake Conservation Plan (NLCP) are at Annexure. As per the Central Ground Water Board, no funds have been allocated by them for prevention of pollution of ground water during this period.

(b) to (d) Works for pollution abatement and conservation of rivers and lakes under the NRCP and NLCP are implemented on a cost sharing basis between the Centre and the States through implementing agencies nominated by the State Governments and functioning under their control. Funds are released in installments for the sanctioned works to the concerned State Governments/ implementing agencies as per the prescribed procedure based on satisfactory physical and financial progress of the works as well as utilisation of funds released earlier. The progress of implementation of works under the programmes is monitored both by the Centre and the States on continuous basis at various levels. In addition, for effective implementation of works, the following measures have been taken; (i) Signing of Tripartite Memorandum of Agreement (MoA) with the State Government/implementing agencies/Urban Local Bodies for adherence to timelines, proper operation & maintenance of the assets being created, timely release of State share, (ii) independent appraisal of Detailed Project Reports by reputed institutions, like Indian Institute of Technologies, and (iii) introduction of Third Party Inspection (TPI) mechanism by independent agencies.